



2026:AHC:44398

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8095 of 2026

Chandrajeet

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Firdos Ahmad, Pawan Kumar Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioner that pursuant to the auction held on 23.01.2026, a sum of Rs.3500/- has been deposited by the petitioner with the treasury on 30.01.2026. It is argued that considerable time has already been lapsed but till date no final approval has been given by the revenue authorities.

2. On the other hand, it is argued by learned Standing Counsel that in case, the petitioner will file fresh application before the authorities, the authorities will pass appropriate orders in the matter.

3. Heard learned counsel for the parties and perused the record.

4. In the facts and circumstances of the case, the present petition is disposed of directing the petitioner to submit fresh application ventilating all his grievances as has been raised in the present petition along with certified copy of this order before the authorities concerned within three weeks from today. In case, the petitioner does so, the authorities concerned will pass appropriate orders in the matter most expeditiously and preferably within a period of six weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

February 26, 2026

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